

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1265
ANSWERED ON:04.03.2010
SETTING UP OF FAMILY COURTS
Rane Dr. Nilesh Narayan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of family courts functioning in the country, State-wise;
- (b) whether there is any proposal of the Government of Maharashtra pending with the Union Government for setting up of family Courts in Mumbai;
- (c) if so, the details thereof; and
- (d) the action taken by the Union Government thereon?

Answer

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

- (a): A statement indicating the number of Family Courts functioning in the country is enclosed as Annexure-I.
- (b) to (d): No proposal for setting up of Family Courts in Mumbai is pending with the Government. Family Courts are set up by the State Governments in consultation with the respective High Court as per their need. The role of the Central Government is limited to providing financial assistance to the State Governments for meeting expenditure on family courts as per the norms of the scheme.